

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.657/2017

Wednesday, this the 9th day of August 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. P. Prasannaraj
Aged 59 years
s/o late Mr. T Pukraj
Additional Secretary (Under suspension)
Medical Council of India
Sector 8, Pocket 14, Dwarka
New Delhi – 110 077

Resident of : No.40, Ground Floor
Residency Green, Sector 46
Gurugram – 122 003

(Mr. Prateek Tushar Mohanty, Advocate)

..Applicant

Versus

Medical Council of India
Through its President
Sector 8, Pocket 14, Dwarka
New Delhi – 110 077

..Respondent

(Mr. A K Behera, Mr. T Singhdev, Ms. Manpreet Kaur Bhasin and Ms. Puja Sarkar, Advocates)

O R D E R (ORAL)

Justice Permod Kohli:

The applicant, who was serving as Additional Secretary with Medical Council of India, was placed under suspension vide the impugned order dated 17.04.2014 in contemplation of the disciplinary proceedings. His suspension was thereafter continued. During the pendency of this O.A., the applicant was subjected to separate disciplinary proceedings pursuant to the charge sheet dated 08.12.2016. The disciplinary proceedings emanating

from the charge sheet dated 08.12.2016 have culminated in passing of the order dated 25.05.2017 whereby the disciplinary authority has ordered dismissal of the applicant from service. Copy of this order has been placed on record by Mr. A K Behera, learned counsel for respondent.

2. In this view of the matter, this O.A., challenging the suspension of the applicant, is rendered infructuous. The same is accordingly dismissed. However, we observe that during the period of suspension the applicant is entitled to the subsistence allowance in accordance with rules and if the subsistence allowance is not paid, the same may be paid to the applicant.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

August 9, 2017
/sunil/